

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 133
(IB)-1367(PB)/2018

IN THE MATTER OF:

ICICI Bank Ltd.

.... Applicant/petitioner

v.

C & C Construction Ltd.

.... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016 (CIRP)

Order delivered on 21.11.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S.K MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the RP

For the Respondent

Mr. Pulkit Deora & Ms. Navya Khillon, Adv.

Mr. Swapnil Gupta, Adv. For R-1 to 4

Mr. Amrutanshu Dash, Adv. For R-8

Mr. Raghav Tankha, Adv. For R-6 to 8

Mr. Vaibhav Manu Srivastava, Adv. For R-10 to 11

Mr. Debarshi Bhadra & Mr. Sanjay Kumar, Advs.

For CA-2197(PB)/2019

Mr. Krishnendu Datta, Mr. Apoorv P. Tripathi &

Mr. Dheeresh K. Dwivedi, Advs.

For CA-1961(PB)/2019

Mr. Rajinder Wali, Adv.

For the Applicant

Mr. Amrendra Kumar Mehta, Adv.

For CA-1960(PB)/2019

Mr. Rajesh Gupta & Mr. Anubhav Mehrotra, Advs.

ORDER

CA-2012(PB)/2019

Reply by non applicant-respondent No. 1 to 4 has been filed whereas non applicant-respondent No. 5 & 13 have been proceeded exparte. Reply by non applicant-respondent No. 6, 7, 8, 9, 10, 11 have been filed and a copy thereof have been furnished to the counsel for the applicant. Registry is directed to add the replies with the judicial file.



Rejoinder, if any, be filed within ten days with a copy in advance to the counsel opposite.

The matter be listed for arguments on 11.12.2019.

CA-2197(PB)/2019

Mr. Deora, Ld. Counsel for the Resolution Professional states that reply to this application has been filed today. However, the same is not attached with the judicial file. The registry is directed to attach the same with the judicial file. Keeping in view the urgency of the matter we direct the listing of this application on 26.11.2019, high up in the list.

CA-2607(PB)/2019

Notice of the application.

Mr. Deora, Ld. Counsel for the RP accepts notice. If the prayer made by the applicant is acceptable then the same shall be accepted and suitable action be taken. If the application is to be contested then the reply shall be filed within ten days with a copy in advance to the counsel opposite.

List for arguments on 11.12.2019.

CA-1960(PB)/2019

Ld. Counsel for the RP-applicant seeks and is granted ten days time to file rejoinder with a copy in advance to the counsel opposite.

List for arguments on 11.12.2019.



CA-2179(PB)/2019

Ld. Counsel for the non applicant-respondent states that reply has been filed today and the copy thereof has been furnished to the counsel for the RP.

Rejoinder, if any, be filed within ten days with a copy in advance to the counsel opposite.

List for arguments on 11.12.2019.

-sd-

**(M.M. KUMAR)
PRESIDENT**

-sd-

**(S.K MOHAPATRA)
MEMBER (TECHNICAL)**

21.11.2019
Ritu Sharma